

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3593**

TO BE ANSWERED ON THE 10TH AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)

ROHINGYA ISSUE

**†3593. SHRIMATI RANJANBEN DHANANJAY BHATT:
SHRI SANJAY KAKA PATIL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the current situation of Rohingya Muslims living illegally in various parts of the country along with the number of Rohingyas who are in the country with UN refugee cards;

(b) whether any person is responsible to settle them in the country, if so, the details thereof;

(c) whether Rohingyas have any links with any terrorist organisation and are also involved in gold smuggling and human trafficking, if so, the details thereof;

(d) whether the Government has taken any steps in this direction so far; and

(e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (e): India is not a signatory to the 1951 UN Convention relating to the Status of Refugees and the 1967 Protocol thereon. All foreign nationals (including refuge seekers) are governed by the provisions contained in The Foreigners Act, 1946, The Registration of Foreigners Act, 1939, The

Passport (Entry into India) Act, 1920 and The Citizenship Act, 1955, and rules and orders made thereunder.

Foreign nationals who enter into the country without valid travel documents are treated as illegal migrants. Since illegal migrants enter into the country without valid travel documents in clandestine and surreptitious manner, accurate data regarding number of such migrants living in the country is not centrally available.

There are reports about some rohingya migrants indulging in illegal activities.

Central Government has issued instructions to State Governments / UT Administrations advising them to sensitize the law enforcement and intelligence agencies for taking appropriate steps for prompt identification of illegal migrants, their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars, cancellation of fake Indian documents and for taking legal proceedings including initiation of deportation proceedings as per provisions of law. Consolidated instructions to tackle the issue of overstay and illegal migration of foreign nationals have also been issued on 30.03.2021.